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**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**O.A. No.3398 of 2001**

New Delhi, this the 29<sup>th</sup> day of September, 2006

**HON'BLE SHRI SHANKER RAJU, MEMBER (J)  
HON'BLE SHRI N.D. DAYAL, MEMBER (A)**

1. Brij Nath s/o Sh. Hari Lal
2. Om Parkash s/o Sh. Ram Swarup.
3. Sukh Lal s/o Mool Chand
4. Raj Kumar s/o Sh. Mohan Lal,
5. Pyare Lal s/o Sh. Suhan Lal
6. Shyam Lal s/o Sh. Ganeshi Ram
7. Shabir Ali s/o Sh. Jadwar Ali
8. Rajender Kumar s/o Sh. Bhagwan Dass
9. Mosam Ali s/o Sh. Khurshid Ali,
10. Khairet Ali s/o Sh. Phool Chand,
11. Sudha s/o Sh. Fenha Lal,
12. Sagam Lal s/o Sh. Ram Lal,
13. Ganeshi s/o Sh. Falki Beta,
14. Kishori Lal s/o Sh. Fekan Lal,
15. Ramesh Kumar s/o Sh. Bansi Lal,
16. Hari Chand,
17. Mohan Lal,
18. Mohan Lal, s/o Sh. Matru Lal,
19. Amar Nath s/o Sh. Harnam Dada,
20. Fakir Chand s/o Sh. Madew Ram,

(All are working as Washerman (Dhobbies) in the Office of  
respondent no.3) ....Applicants.  
(By Advocates : Shri S.N. Anand)

Versus

Union of India through

1. The Secretary,  
Ministry of Defence, Govt. of India, New Delhi.
2. The Chief of the Air Staff,  
Air Head Quarters, Vayu Bhawan, New Delhi.
3. The Air Officer Commanding,  
Air Force Station, Race Course,  
New Delhi.

.....Respondents.

(By Advocate : Shri T.C. Gupta)

**ORDER (ORAL)**

**SHRI SHANKER RAJU, MEMBER (J) :**

Learned counsel heard.

2. Though an order passed by this Tribunal on 14.1.2003 in the present OA has been upset by the Hon'ble High Court of Delhi

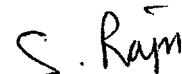
6 in WP (C) 1274 read with WP (C) Nos.8557-59/2003 vide order dated 1.12.2005 remitted this case back to the Tribunal for consideration on merit.

3. From the pleadings, at the outset, at the time of hearing, we find whereas speaking order dated 18.5.2001 is annexed as Annexure A/1 to the OA, the claim of the applicant is directed against the order dated 19.4.2001 as per para 8.1 of relief clause of Original Application, which has not been made part of the OA.

4. In such view of the matter, it would be difficult for us to deliberate on the OA insofar as disposal on merit is concerned. At this stage, learned counsel for applicants seeks withdrawal of this OA with liberty to file fresh OA by incorporating all the relevant orders and in proper form, which is acceded to. Accordingly, the present OA is dismissed as withdrawn with liberty to the applicant to prefer a fresh OA in accordance with law, if so advised. No costs.



**(N.D. DAYAL)**  
**MEMBER (A)**



**S. Raju**  
**(SHANKER RAJU)**  
**MEMBER (J)**

/ravi/